

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 16th day of September 2003.

Original Application no. 1090 of 2003.

Hon'ble Maj Gen K K Srivastava, Member (A)
Hon'ble Mr A K Bhatnagar, Member (J)

Harish Kumar Agarwal, S/o Sri R G Agarwal,
r/o C-12 IGFRI Colony, Gwalior Road,
Jhansi.

.... Applicant

By Adv : Sri R.K. Nigam

Versus

1. Union of India through Secretary,
Ministry of Agriculture, Govt. of India,
NEW DELHI.
2. Secretary, Indian Council of Agricultural Research,
Krishi Bhawan,
NEW DELHI.
3. Director, Indian Grassland and Fodder Research
Institute, Gwalior Road,
JHANSI.
- 3A. Dr. Prem Shanker Pathak, Director, Indian Grassland
and Fodder Research Institute, Gwalior Road,
JHANSI.

... Respondents

By Adv : Sri B.B. Sirohi.

O R D E R

By Maj Gen K K Srivastava, Member (A).

In this OA, filed under Section 19 of the A.T. Act, 1985, the applicant has prayed for direction to the respondents to immediately restore the functioning of Institute Joint Staff Council Indian Grassland and Fodder Research Institute (in short IGFRI) and also to dispose of various claims which have been withheld by him with simple interest @ 12% pa.

2. In this case the applicant is elected member of Grievance Cell of Indian Grassland and Fodder Research Institute, Jhansi. The grievance of the applicant is that the attitude of Dr. P.S. Pathak, Director IGFRI is dictatorial, high handed and illegal in debarring the activities of Union/Association of IGFRI. Dr. P.S. Pathak is adopting all means to harass the staff and none of the staff under him ^{Can} raise his head to point out the illegal and irregular action of Director.

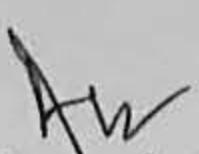
3. Sri R.K. Nigam, learned counsel for the applicant submitted that under the circumstances it has become very difficult for the staff under him to work peacefully in view of the tense situation. Learned counsel for the applicant also submitted that the applicant filed number of representations before respondent no. 3, but the same have not been decided so far. Therefore, he has prayed for direction to respondent no. 3 as contained in para 8 of the OA.

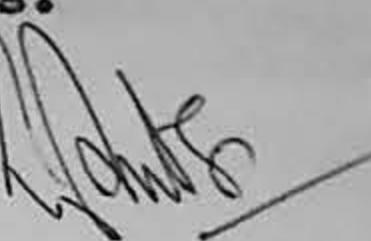
4. Though, the notices have been served on Sri B.B. Sirohi, on behalf of the respondents, who has sent illness slip, we consider that this OA can be decided at the admission stage itself by issuing appropriate directions. The applicant has filed representation before respondent no. 3 which is directed against the functioning of respondent no. 3 himself. Therefore, we consider that it will be appropriate for the applicant to file a detailed representation before respondent no. 2 which should be decided by respondent no. 2 within specified time.

3.

5. In view of the above, we allow the applicant to file a detailed representation before respondent no. 2 within four weeks alongwith copy of this order, which shall be decided by respondent no. 2 within three months from the date of communication of this order alongwith copy of representation by a reasoned and speaking order.

6. There shall be no order as to costs.


Member (J)


Member (A)

/pc/